

12.54 hrs.

BUSINESS ADVISORY COMMITTEE
TWENTY-SEVENTH REPORT

THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND LABOUR
(SHRI RAVINDRA VARMA): Sir, I
beg to move:

"That this House do agree with the
twenty-seventh Report of the Busi-
ness Advisory Committee presented
to the House on the 7th December,
1978."

Besides moving the report of the
Business Advisory Committee for
adoption, I would also like to move
that the House forgo the lunch interval
and sit for transacting the business....
(Interruptions)

MR SPEAKER: I will first take up
the report of the Business Advisory
Committee. The question is:

"That this House do agree with the
Twenty-seventh Report of the
Business Advisory Committee pre-
sented to the House on the 7th
December, 1978"

The motion was adopted

SHRI C. M. STEPHEN (Idukki):
The Minister for Parliamentary Affairs
has made a suggestion that the lunch
interval may be given up today. In
these matters, one of the two procedu-
res has to be followed; either the
matter is mentioned in the Business
Advisory Committee and a decision
taken — this is one of the procedures
and generally we never stand in the
way — or the Minister for Parliamen-
tary Affairs contacts the different
leaders, talks to them whether they
are agreeable to that. Neither of these
courses been adopted. And as neither
of the courses been adopted, I am
resisting the motion that the lunch
interval may be given up today. If
the normal procedure was adopted,
probably we would agree. Now that
it has been brought in without any
advance notice, as if nobody exists
here, we resist and we are not agree-
able to it.

MR. SPEAKER: I think, in a matter
like this, broad consensus is neces-
sary. If the Opposition does not want
it, I do not think, we should have
it.

SHRI JYOTIRMOY BOSU (Dia-
mond Harbour): Sir, it is not clear
whether you are going to expunge
Mr. Stephen's utterances.

MR. SPEAKER: I have said that I
am going into the matter to see if any
rule is breached.

SHRI JYOTIRMOY BOSU: How
will the press know whether anything
has been expunged or not, because the
whole thing was illegal.

MR. SPEAKER: I will look into the
matter.

12.58 hrs.

MOTIONS RE. THIRD REPORT OF
THE COMMITTEE OF PRIVILEGES—
Contd.

MR. SPEAKER: The House will now
take up further consideration of the
following motion moved by Shri
Morarji R. Desai on the 7th December,
1978 namely:—

"That this House do consider the
Third Report of the Committee of
Privileges presented to the House on
the 21st November, 1978."

I do not think we will be able to
give more than ten minutes to any
Member speaking on this motion. The
time-limit for the Members would be
ten minutes.

Shri C. Subramaniam.

SHRI C. SUBRAMANIAM (Pa-
lani): Mr. Speaker, Sir, just now we
witnessed the atmosphere in which
we are discussing this motion. The
atmosphere is surcharged with tension,
and if I may be permitted to use the
words of the Prime Minister, the at-
mosphere is surcharged with violence.
It is in this atmosphere that we should
consider the desirability of proceeding
with this motion.